

FORM A		
PUBLIC ANNOUNCEMENT		
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)		
FOR THE ATTENTION OF THE CREDITORS OF SRS RETREAT ESTATE LIMITED		
RELEVANT PARTICULARS		
1	Name of corporate debtor	SRS RETREAT SERVICES LTD.
2	Date of incorporation of Corporate Debtor	11 th January 2005
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies under the Companies Act 1956
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101HR2005PLC042465
5	Address of the Registered office and Principal office (if any) of Corporate Debtor	SRS Multiplex, Mezannine Floor, City Centre, Sector-12, Faridabad, HR-121 007.
6	Insolvency commencement date in respect of Corporate Debtor	Order date 22.12.2022 (Copy of the order received on 23.12.2022)
7	Estimated date of closure of insolvency resolution process	20 th June 2023
8	Name & Registration No. of the insolvency Professional Acting as Interim Resolution professional	Name: Shyam Arora Regn. No.: IBBI/IPA-002/IP-N00546/2017-18/11703
9	Address and e-mail of the interim resolution professional, as registered with the Board	96, Aravali Apartment, Alaknanda, New Delhi-110 019. •Email : arora.shyaam@yahoo.com
10	Address & e-mail to be used for correspondence with the interim resolution professional	96, Aravali Apartment, Alaknanda, New Delhi-110 019 •Email : srs.cirp22@gmail.com
11	Last date for submission of claims	6 th January 2023
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	N. A.
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N. A.
14	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	web link : https://ibbi.gov.in/home/downloads Physical Address : N. A

Notice is hereby given that the National Company Law Tribunal, Chandigarh has ordered the commencement of a corporate insolvency resolution process of the **SRS Retreat Services Limited** on 22.12.2022.

The creditors of **SRS Retreat Services Limited** are hereby called upon to submit their claims with proof on or before 06.01.2023 to the interim resolution professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the Entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against Entry No.13 to act as authorized representative of the class (specify class) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties

sd/-
SHYAM ARORA
Interim Resolution Professional,
Date : 25.12.2022
Place : New Delhi

Regn. No. : IBBI/IP-02/IP-N00546/2017-18/11703

